N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 21.11.2022 (Partially modified w.e.f. 23.11.2022, 01.12.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 5th December 2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C.	**ORIGINAL SIDE** ------
2	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil Writ Petitions of EVEN years, not assigned to other Courts. (C) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws.
3	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals of **EVEN** years. (B) Civil Writ-Petitions and Civil Revision Applications of **EVEN** years, under Rent Act and those arising out of orders passed in suits under the Rent Act and	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

		Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	
4	The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Writ Petitions of **ODD** years, not assigned to other Courts. (C) Civil Work not assigned to other Courts.	**ORIGINAL SIDE** -----
5	The Hon'ble Shri. Justice **N. R. BORKAR** **(Court Room No. 21 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts **Pune, Sangli, Kolhapur, Raigad, Dadra and Nagar Haveli and Daman & Diu.**	**ORIGINAL SIDE** ----
6	The Hon'ble Shri. Justice **R. N. LADDHA** **(Court Room No. 26 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts **Solapur, Nashik, Satara and Ratnagiri.** (B) Applications for leave to prefer Appeal of **ODD** years.	**ORIGINAL SIDE** ---

7	The Hon'ble Shri Justice **S. G. DIGE** **(Court Room No. 34 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals of **ODD** years. (B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (C) Civil Writ Petitions, Revisions against orders of Family Courts. (D) Civil Miscellaneous Applications.	**ORIGINAL SIDE** ----

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Single Bench headed by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Single Bench headed by the **Hon'ble Shri. Justice Riyaz I. Chagla** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice R. N. Laddha** is allowed before the Court presided over by the **Hon'ble Shri. Justice M. S. Karnik** and vice versa.

iii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. G. Dige** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. M. Modak** and vice versa.

Dated this the 30th day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.